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Central Administrative Tribunal
Principal Bench

OA 650/98

New Delhi this the 19th day of April, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J).
Hon'ble Shri Govindan S. Tampi, Member(A).

1. V.V. Krishna Sarma,
S/o Shri V. Rama Murty,
2. Janak Malhotra,
W/o Shri Lalit Malhotra,

(Both working as Stenographer Grade-II,
Song and Drama Division, Ministry of
I & B, Govt. of India, Sochna Bhawan,
CGO Complex, Lodi Road, New Delhi) ... Applicants.

(Applicant No. 1 present in person)

Versus

Union of India through

1. Secretary (Expenditure),
Department of Expenditure,
Ministry of Finance,
North Block,
New Delhi.
2. Director,
Song & Drama Division,
Min. of I&B, Govt. of India,
Sochna Bhawan,
CGO Complex, Lodi Road,
New Delhi.

... Respondents.

(By Advocate Shri Anil Singhal proxy for Mrs. P.K. Gupta)

O R D E R

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).

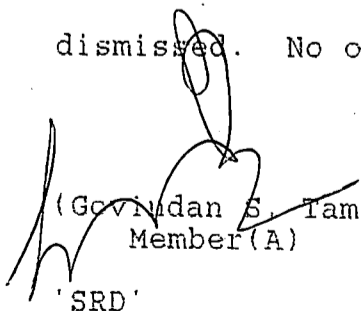
In this O.A., the applicants have prayed for a direction to the respondents to grant them the pay-scale of Rs.5500-9000 with effect from the dates they were promoted as Stenographers Grade-II, with consequential benefits.

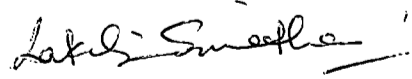
2. Applicant 1, who was present was heard. His written submissions have also been carefully perused. On 30.3.2001, he had submitted that the issues raised in the present case are similar to the issues which have been raised in the Full Bench judgement of the Tribunal in

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M.V.R. Rao & Ors. Vs. Union of India & Ors. (OA 1901/99) with connected cases, decided on 15.3.2001, in which one of us (Smt. Lakshmi Swaminathan) was also a Member (copy placed on record). In the written submissions, he has tried to show how the nature of work done by the applicants and their counter-parts in the Central Secretariat is not distinguishable. Learned proxy counsel for the respondents has, on the other hand, submitted that the issues raised in the present case are fully covered by the decision of the Full Bench in the aforesaid cases, which is binding in this case also.

3. After careful perusal of the grounds taken in the O.A. as well as the submissions in the written arguments made on behalf of the applicants, the prayer of the applicants to direct the respondents to grant them the pay scale of Rs.5000-9000, as they were working as Stenographer Grade-II, with consequential benefits on par with his counter-parts working in the Central Secretariat cannot be agreed. We agree with the submissions made by the respondents that the issues raised in the present case are fully covered by the decision of the Full Bench of the Tribunal in **M.V.R. Rao's case** (supra) and the manner in which the applicants have tried to distinguish that case from the present case is, therefore, not tenable. In the facts and circumstances of the case, the O.A. is dismissed. No order as to costs.


(Govindan S. Tampi)
Member(A)
'SRD'


(Smt. Lakshmi Swaminathan)
Vice Chairman(J)